

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 345**  
**CP. No. 145/ND/2012**

**IN THE MATTER OF:**

SBPL Infrastructure Ltd. & Ors.

Vs.

M/s. DLF SBPL Developers Pvt. Ltd. & Ors.

.... Petitioner

.... Respondents

**Order under Section 397-398 of the Companies Act**

**Order delivered on 13.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: Mr. Arjun D. Singh, Adv.

For the Respondent(s): Mr. Nakul Gandhi, Adv.

**ORDER**

On the ground that the arguing counsel Mr. K. Datta, could not be available to address arguments after lunch. Accordingly, hearing is deferred to 01.05.2019 as on objection raised by the other side.

List on 01.05.2019.

Sdl-

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**